

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 25.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.76/9/HDB/2020
NAME OF THE COMPANY	Ramky Infrastructure Ltd
NAME OF THE PETITIONER(S)	Winner Enterprises
NAME OF THE RESPONDENT(S)	Ramky Infrastructure Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned counsel for the Operational Creditor appeared.

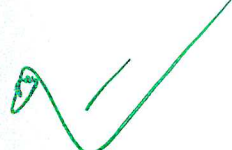
Learned counsel for the Corporate Debtor appeared.

We direct the Corporate Debtor to file Vakalatnama and Affidavit in reply within three days by giving copy to the other side or else matter shall be proceeded ex parte.

Other side may file rejoinder, if any, within a week of receiving the reply.

Matter stands adjourned for further consideration to 29.04.2021.


MEMBER TECHNICAL


MEMBER JUDICIAL